Sl. No. State		Percentage
31.	Tamil Nadu	40.21
32.	Tripura	15.16
33.	Uttar Pradesh	14.97
34.	Uttarakhand	26.63
35.	West Bengal	20.35
	India	27.55

Implementation of Street Vendors Act

2446. SHRI RAJKUMAR DHOOT: Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state -

- (a) whether Government is aware that, despite the commencement of the Street Vendors (Protect on of Livelihood and Regulation of Street Vending) Act, 2014, the hawkers and vendors continue to be hounded by police and municipal authorities across the country including national capital and Maharashtra;
 - (b) if so, the details thereof; and
- (c) what action Government proposes to take to ensure that the provisions of the Act are implemented in letter and spirit throughout the country?

THE MINISTER OF STATE OF THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI HARDEEP SINGH PURI): (a) to (c) In order to protect rights of urban street vendors and to regulate street vending activities, the Government has already enacted the Street Vendors (Protection of Livelihood and Regulation of Street Vending) Act, 2014 which is implemented by respective States/UTs by framing Rules, Scheme, Bye-laws and Plan for Street Vending as per provisions of the Act.

Section 38 of the Act provides for framing a Scheme by the appropriate Government which would, *inter-alia*, include the manner of evicting a street vendor; the manner of giving notice for eviction of a street vendor; the manner of evicting a street vendor physically on failure to evict; the manner of seizure of goods by the local authority, including preparation and issue of list of goods seized and the manner of reclaiming seized goods by the street vendor and the fees for the same.

The Ministry of Housing and Urban Affairs issues advisory to the States/UTs, from time to time, to follow the provisions laid down in the Act including on the issues relating to eviction and relocation of street vendors.